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अषूरा उठाया गया में पूरा उठाना चाहता हूं (कथवधान) समाचार छना है कि पंजाब के आतंकवादी बंगाल में घुस गये हैं। समाचार यह है कि पुरलिया में घुसे उनके मुखलाका हुआ और वह निकल कर भाग गये, मैं डिटेल में नहीं जाना चाहता हूं। लेकिन बहुत खतरनाक बात की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। चार वर्ष पहले भी आतंकवादी पकड़े ये सिद्धार्थ शंकर रे और जनरल बरार के मर्डर के इरादे से गये थे।

मुझे लगता है कि उनका इरादा भी किसी खतरनाक काम को करने का है। हम जनरल वैद्य को खो चुके हैं। मै दो बातें सरकार से निवेदित करना चाहता हूं। यहला, दो बड़े व्यक्तियों, जनरल बरार और सिद्धार्थ शंकर रे की सुरक्षा की पूरी--पूरी व्यवस्था की जाए। दूसरा, ऐसा लगता है कि आतंकवादी देशमर के अंदर घुस रहे हैं, केवल बंगाल, में नहीं। मैं बंगाल की सरकार को दोषी नहीं ठहराना चाहता हूं। लेकिन एक योजना बने जिसमें हर स्टेट गवर्नमेंट के साथ,/मलकर कार्यवाही की जाए। तीसरा, सरकार की तरफ से जो यह बातचीत का इशारा किया जा रहा है यह इशारा खतरनाक है। टेरोरिस्ट्स से बत नहीं की जानी चाहिए। एक सार्वदेशिक योजना बननी चाहिए।

DEMAND FOR WITHDRAWAL OF GOVERNMENT RECOGNITION TO THE PRESENT INDIAN OLYMPIC ASSOCIATION AND HOLDING OF ELECTIONS TO IT

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Mr. Vice-Chairman, I want to draw the attention of the Government, through you, to a very serious matter about the fate of the Indian Olympic Association where a fight has been going on. Even during V.P. Singh Government Mr. V.C. Shukla illegally took over the presidentship in a meeting where other people were present. I am not goint into details because of lack of time.. Various court proceedings were initiated. The last judgement came on the 3rd January, 1991. A Full Bench judgement of the Madras High Court said that Mr. V.C. Shukla and Mr. Adityan should keep away from the IOA. In direct violation of the court order, the External Affairs Minister of India is still

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continuing to function as the president of the Indian Olympic Association. He has even issued a statement to the newspapers that he wants to hold elections and that he continues to the president of the IOA. It is a clear case of contempt of court being committed by the Minister of External Affairs. This is not the way the Minister of External Affairs should be functioning. I would request the Government to immediately withdraw the temporary recognition given to the IOA in obedience of the orders of the Madras High Court and ask Mr. Shukla to keep away from the functions of the IOA.

SHRIMATI MARGARET ALVA (Karnataka): I associate myself with what Mrs. Jayanthi Natarajan has said. It is very important to note that the High Court has appointed an Administrator to perform the duties or functions of the president of the IOA—Justice Natarajan has been appointed the Administrator—until elections are held. It is he who should call for elections and not Mr. V.C. Shukla. Mr. Shukla cannot violate the directions of the High Court. Does he think he is a law unto himself because he is an External Affairs Minister?

SHRI V. NARAYANASAMY (Pondicherry): Being External Affairs Minister he cannot take the law into his hands and violate the provisions of law. He cannot act as the president...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The point has been made. You only associate yourself. The Price Rise Discussion, as you all know, is very important. It is an issue which is hanging for long. There is no additional point being made on IOA-You only associate yourself with Mrs. Jayanthi Natarajan.

SHRI V. NARAYANASAMY: Mr. V.C. Shukla had taken 100 persons with him and illegally occupied the office. This is not the way the External Affairs Minister should conduct himself.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The two

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[Prof. Chandresh P. Thakdr] ladies have made their point very forcefully. Now I call Mr. SuresH Kalmadi.

SHRI V. NARAYANASAMY: He should act as per the directions of the court. That is very important. So the Minister should immediately step down from that office and if he does not do so on his own, the Government should ask him to step down.

SHRI SURESH KALMADI (Maharashtra): This dispute has been going on for some time and it is a well-known fact that there are two groups in the Indian Olympic Association and there was a no-confidence motion against Mr. Adityan and, of course, the matter is in court. And as Mrs. Natarajan has mentioned, this matter should be settled once and for all. The Government had temporarily supported Mr. Shukla on this issue. Now in view of the fact that there is a decision of the Madras High Court, I think the Government should withdraw the support. An Administrator, Mr. Natarajan, has been appointed, who is being paid a salary of Rs. 15,000. Now he should come and take over the office

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You mean to say Mrs. Natarajan!

SHRI SURESH KALMADI: No, No; Justice Natarajan. 1 do not know if he is a relation of Mrs. Natarajan. What I would request is the Judge should come and take over the office and immediately call for elections of the lawfully constituted Indian Olympic Association. That is the only answer to this question, (ends)

SOME HON. MEMBERS: Sir, please allow us also...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR). The Olympic Association matter is over. No more repetition. It is not a special mention. It is a Zero Hour discussion. Now I call Mr. Raj Mohan Gandhi.

THE VICE-CHAIRMAN' (PROF. CHANDRESH P. THAKUR): All of you, please sit down.. (*Interruptions*)

Elections of ...Hanspalji, you have already spoken. Nothing more now... (Interruptions[^] ...Please listen... (Interruptions)... No thing will go on record...(Interruptions) ...N6thing will 'go on record...(Interrup tions)... AW of you, please sit down...(interruptions)...Nothing will go on record (Interrupions)...Mr. Morarka has heard you. You cannot force Mr. Morarka to immediately ... (Interruprespond tions)...He has heard you a\l...(Interruptions)...None of these things will go on record... (Interruptions). .. Yes, Mr. Raj Mohan

Gandhi...(*Interruptions*).. SOME HON. MEMBERS:*

THE VJCE'-CriAIRMAN (PROF. CHANDRESH P. THAKUR): Yes, Mr. Raj Mohan Gandhi.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Mr. Vice-Chairman, Sir, today perhaps is the last day of this Session, unless we meet tomorrow. Before the House disperses, I strongly urge upon the Government to make a clear-cut commitment that they will hold the elections in Assam before Bihu which falls in the middle of April. Thank you, Sir.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Yes, Mr. Ram

श्री राम नरेश यादव (उत्तर प्रदेश): महोदय, मैंने पिछली बार इस सदन में एक प्रश्न उठाया था कि लखनऊ में बाबा भीम राव अम्बेडकर के नाम पर 14 अप्रैल, 1979 को पूर्व प्रधान मंत्री श्री राजीव गांधी ने उसकी आधारशिला रखी थी। उसके बाद से जो 40 करोड़ रुपए की योजना थी, जिसके पीछे मकसद यह था कि उनके नाम पर इस विश्वविद्यालय की स्थापना करके आवासीय रूप में एक ऐसा महत्व दिया जाए ताकि अनुसूचित जातियों व जनजातियों के लड़के वहां आकर जहां विद्या अर्जित कर सकें, वहीं पर देश के और समाज के अच्छे नागरिक बनकर देश की सेवा भी कर सकें। दुर्भाग्यपूर्ण स्थिति यह है कि शताब्दी बरसी बनाने की बात मोर्चा सरकार ने की और फिर सामाजिक न्याय वर्ष मनाने की बात भी की लेकिन जो आधारशिला रखी गई थी, जो जमीन अधिप्रहीत की गई थी, कुछ कार्य

Not recorded.

Naresh Yadav.

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आरंभे किया गया था उसके प्रधातु उस पर इस राष्ट्रीय मोर्चा सरकार ने कोई कदम नहीं उठाया।

मैंने इस सवाल को उठाया था एवं राष्ट्रीय मोर्चा सरकार से कहा था इसे पूरा करें और आज फिर इस सरकार से आग्रह करना चाहता हूं कि सरकार इस दिशा में विशेष घ्यान देकर उस कल्पना को साकार करने का काम करे ताकि दलित समाज के लोगों का उढार, जिसकी कल्पना आधुनिक समाज के लोग करते हैं, हो सके और उन्हें राष्ट्रीय थारा से जोड़ने का जो काम हो रहा है, जिसका सपना बाबा मीम राव अम्बेडकर ने देखा था, उस सपने को भी साकार करने की दिशा में प्रयास किया जा सके।

मेरी फिर एक बार सरकार से अपील है कि वह उस दिशा में आवश्यक कंदम उठाए ताकि जनता में जो असंतोष व्याप्त हो रहा है, वह न हो पाए और सामाजिक न्याय की कल्पना को सार्थक किया जा सके। धन्यवाद।

उपसभाष्यक्ष (जी चन्द्रेश पी॰ ठाकुर)ः श्रीमती सिन्हा।

झीमती कम्पला सिन्हा (बिहार)ः धन्यवाद आपको, आपने अंत में मेरा नाम पुकारा तो।

हा॰ रत्नाकर पाण्डेव (उत्तर प्रदेश)ः पूरा नाम नहीं, आषा युवाया।

श्रीमती कमला सिन्हाः ठीक है आप उसको लिखावाकर पुरा कर दीजिए।

उपसमाध्यक्ष महोदय, मैं आपके माध्यम से सरकार से एक बहुत ही आवश्यक बात के बारे में कहना चाहती हूं। एक सज्जन हैं जिनका नाम है - आर॰के॰ चानना। यह एप्रीकल्चर डिंपार्टमैंट के कर्मचारी हैं और ''हिन्दी आश्रम'' नाम से आश्रम चलाते हैं ''गुड़गांव'' में और 104 आश्रम इनके और हैं। यह आश्रम क्या है, वहां यह वैश्यालय चलाते हैं और गांव के, शहर के, जो भी इनके जाल में फंस जाए, ऐसी औरतों को ले जाकर उन पर आत्याचार करते हैं।

बुद्ध दिन पहले की बात है, उपसभाध्यक्ष महोदय, श्रीमती कान्ता और उनकी नाबालिग पुत्री-चमिता, इन दोनों को आश्रम में ले जाकर उन पर अत्याचार किए गए। उनके सारे बदन को सिगरेट से जलाया हुआ़ था। गांव वालों को जब इसके बारे में जानकारी मिलां तो गांव वालों ने प्रदर्शन किया। पुलिस में इतिला दी गई, पुलिस ने कुछ नहीं किया और राज्य सरकार के संरक्षण में वह आश्रम चलता है। मैं यह चाहती हूं कि यह जो ''गुरूजी'' कहलाते हैं, इनको तत्काल गिरफ्तार किया जाए और पूरे मामले की सी॰बी॰आई॰ से जांच हो और इनके आश्रम और उसकी 104 जो शाखाएं हैं, सबको बंद करवाया जाए। यह वहां की प्रान्तीय सरकार की देख-रेख में चलता है। उनके भी गुरूजी हैं यह।

श्री सुरेन्द्रजीत सिंह अहलुवालिया (बिहार): उपसभाध्यक्ष, जी, कल बेकर और ईराक के फारेन मिनिस्टर, तारिक अजीज़ की जो डिसक्शन थी, वह भी फेल हो गई है और कुवैत को लेकर गल्फ में जो टेंशन फैल रहा है, उससे सारे विश्व में बड़ा भ्रर्श्वकर सा चित्र बन रहा है, क्योंकि इन दोनों देशों के पास तरह-तरह के न्यूक्लियर वैपंस और केमिकल वैपंस हैं और पंद्रह तारीख जो यूनाइटेड नेशंस ने लास्ट डेट फिक्स की है, अगर उससे पहले बातचीत द्वारा कोई फैसला नहीं होता है, तो हो सकता है कि युद्ध छिड़ जाए।

उस युद्ध से बड़ा ही भंयकर परिणाम होगा और न्यूक्लियर वैपन तथा केमिकल वैपन यूज़ होने से पूरे इस प्लैनेट को, पुरी अर्थ को खतरा पैदा हो सकता है।

इस खतरे से बचाने के लिये, मैं आपके माध्यम से सरकार को अपील करता हूं कि इंडियन पार्लियामेंट की तरफ से तथा इंडियन सोसाइटी की तरफ से एक अपील जारी हो। इंडिया ने पिछले दिनों में सारे विश्व में शांति के प्रतीक के रूप में शांति बनाने की कोशिश की है। आज भी इसकी जरूरत है।

इसके साथ-साथ, मैं आपके माध्यम से प्रधान मंत्री जी से अनुरोध करना चाहता हूं कि इस युद्ध के बाद जो परिणाम होने हैं, जो आर्थिक अवस्था डिवैलपिंग कंट्रीज और अंडरडिवैलप्ड कंट्रीज़ की जो टूटनी है, जो उनका इकनामिक स्ट्रकर है, डिमालिश हो जाना है, उससे हमारे जैसे गरीब मुल्क की भी आर्थिक अवस्था बहुत बुरी तरह से बिगड़ सकती है। उसके लिए कंटिनजेंसी प्लान क्या तैयार किये हैं, वह जरा सदन को बतायें और सदन के माध्यम से इस मुल्क की 85 करोड़ जनता को बतायें कि अगर ऐसी अवस्था हो गई, तो आप हमारे मुल्क के लिए क्या करने जा रहे हैं? क्या कंटिनजेंसी प्लान बनाये है, वह जरा बताने की कुपा करें?

मैं उम्मीद करता हूं कि आप सरकार को डाइरेक्ट करेंगे।

(Interruptions)

THE VICE-CHAIRMAN (PROF.: CHANDRESH P. THAKUR): It is al-

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[Prof. Chandresh P. Thakur] ready 11.30. Mr. Murli Bhandare. (*Interruptions*)

डा॰ अबरार अहमदः मान्यवर,

SHRI SYED SIBTEY RAZI (Uttar Pradesh): You asked me*... *Interruptions*)

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): None of these things will go on record.

Nothing will go on record. Price rise is an important issue. Let us not give the impression that the House is not interested in the price rise. It would be an unfortunate thing. It has been hanging fire for quite some time. It is al- ready 11.30.

[The Deputy Chairman in the Chair]

उपसभापतिः एक मिनट.....(व्यवधान) आप लोग पहले बैठ जाइये।(व्यवधान).....अहलुवा-लिया जी.... डा॰ अबरार अहमद.....राम अवधेश सिंह जी बैठ जाइये।....सब चीजें इम्पटिंन्ट हैं।(व्यव-

(Interruptions)

Please sit down. (*Interruptions*) Just a minute. Please sit down, let me find out what happened. (*Interruptions*) The Chairman is discussing the matter in the Business Advisory Committee. The other House is there. The Government will take a decision. We will be discussing it. There is no problem.

THE DEPUTY CHAIRMAN: There are no two opinions about what the Member want. But what *time...(Interruptions)*

यह बींच में बोलने की बड़ी खराब आदत है। आप दोनों बोलते हैं, तो भी मैं मना करती हूं और जब मैं बोल रही हूं तब भी। गल्फ क्राइसिस की गंभीरता पर किसी को शक नहीं हैं, मैं तीसरे दिन भी यह कह रही हूं। सरकार इस बात को जानती है। जब सरकार की तरफ से, बिजनेस एडवायजरी कमेटी में चैयरमेन साहब की तरफ से कोई समय नियत होगा तो हम जरूर उस पर डिस्कसन करेंगे या सरकार उसके ऊपर कोई वक्तव्य लाती है या रिजोल्यूशन आता है, तो उस पर बात

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करेंगे। लेकिन उसके लिए प्राइस राइज को आप कैसे अंडरमाइन करेंगे? हरेक चीज का अपना महत्व है, इसलिए आप बैठ जाइए।

श्री संघ प्रिय गौरम (उत्तर प्रदेश): महोदया, खुर्जा में मेरी पार्टी के पदाधिकारी और सभ्रांत कुछ लोगों को सांप्रदायिकता फैलाने के छुटे आरोप में गिरफ्तार किया गया है या किये जाने का षड्यंत्र हो रहा है और निर्दोष व्यक्तियों को छुटा न फंसाया जाये।(व्यवधान).....श्री मुलायम सिंह के शासन द्वारा स्थानीय प्रशासन पर दवाब ढाला जा रहा है(व्यवधान).... उसे रोका जाय।

...(ध्यवधान)....

उपसभापतिः हो गया, बैठ जहए।(च्यव-धान).... राम अवधेश जी, मैंने आपको चचन दिया है I will allow you. But let the price rise be discussed. देखिए, मैं आपको बतार्ऊ,... व्यव-धान)... आप मेरी बात सनिए ...च्यवमान)

... कोई भी बोल चुके हैं। हमारे **हाउ**स के 35 मिनिट खर्च हो गए हैं। जब स्पेशल मेकन आएंगे, मैं आपको अलाउ कर दूंगी। अभी नहीं। मुरलीधर मंडरे जी, आपको प्राइस राइज की फिक्र नहीं है(व्य-वधान).... आप बैठिए, बोलने दीजिए, डिस्टर्व मत कोजिए। आपको वचन दिया है तो वचन की कुछ डज्जत तो कोजिए।

SHRI MURLIDHAR CHANDRA KANT BHANDARE: (Maharasfitra): Madam Deputy Chairman, I beg to raise a discussion...

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, 'India* Todav'

THE DEPUTY CHAIRMAN : 🕄

टुडे की बात बाद I I have called Mr. Bhandare.

SHRI S. JAIPAL REDDY: Madam, the Prime Minister was good enough to assure in the House that the publication would be resumed. Freedom of the press is being strangulated. I want the Leader of the House to respond. The Prime Minister gave an assurance in the House.

THE DEPUTY CHAIRMAN: Just a minute. (*Interruptions*) He wants to make a statement. Just a minute. Mr. Bhandare.

41 *Re. Govt's decision to refer to issue of excise*

refund to the Public 42 Accounts Committee

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Again this will go on.

THE DEPUTY CHAIRMAN: No. no. No comments no clarification, no discussion on it. Yesterday there was a meeting in my Chamber and today he wants to make an announcement. It was an assurance to the House. He is going to abide by it.

REG. GOVERNMENT'S DECISION TO REFER TO THE ISSUE OF EXCISE REFUND TO THE PUBLIC ACCOUNTS COMMITTEE

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Madam Deputy Chairman, I had informed this august House yesterday that in the meeting of the Leaders of the various groups held in the Chamber of the Deputy Chairman yesterday. We had unanimously come to the conclusion that an enquiry was called for in the matter relating to the refund of excise duties. I had also informed the House that while there was unanimity regarding the need for a probe, there was no unanimity about the nature of the probe. The issue was left to be decided by the Government. The Government have carefully considered the matter. We have decided to accept the unanimous views of the Leaders of the various Groups that a comprehensive enquiry relating to all aspects of this issue should be made. In deference to the wishes and sentiments of the Leaders of the Parties in Opposition in this House, we have decided to refer the whole question to the Public Accounts Committee of Parliament for an enquiry. The Congress (I) Party has also accepted this decision of the Government even though the Party had demanded the constitution of a JPC to enquire into this matter.

I have discussed the matter with the Chairman, Public Accounts Committee. It is hoped that the PAC will take up this enquiry on an immediate basis and submit its report on the first day of the Budget Session of Parliament. The PAC will be given all co-operation by the Government in its task and all papers and documents will be made available to them. The PAC will also be free to examine any witnesses it chooses to examine. Thank you.

(Interruptions)

THE DEPUTY CHAIRMAN: No discussion on it. Nobody is going to mention...

SHRI S. JAIPAL REDDY (Andhra Pradesh): Freedom of the press is being strangulated. (*Interruptions*) I want the Leader of the House to respond. The Prime Minister gave a solemn assurance on the floor of the House that he would take special interest to see that the publication of 'India Today' is resumed. I would like to know..

{Interruptions)

THE DEPUTY CHAIRMAN: That is 'India Today' issue, not this. Nobody is speaking on this. (*Interruptions*) You have been heard.

SHRI S. JAIPAL REDDY: The workers are beaten away...

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Madam, you have called me and I am not yielding. (Interruptions)

THE DEPUTY CHAIRMAN: No discussion now. Hon. Member is not asking anything on what the Minister of Finance has said. He is referring to another commitment. Mr. Jaipal Reddy, the Government has heard

it and I am sure they will take a decision. But

now, no discussion.

SHRI S. JAIPAL REDDY: I am referring to the assurance given by the Prime Minister in the house, Madam, it is a very important issue. There is need for the Government to respond. (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy, I heard it; the Government heard it. The Prime Minister gave